141

from the Union Home Ministry was received inspite of repeated requests;

- (c) whether his Ministry has taken a final decision in respect of poll revision in Assam;
- (d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): (a) to (d) A proposal for extensive revision of electoral roll in Assam has been submitted by the State Government of Assam to the Election Commission of India, who referred the matter to this Ministry in view of certain major legal implications involved. The matter has since been referred in consultation with the Chief Election Comm. ssioner to the Attorney General of India for his expert opinion.

Classification of products for Central excise duty

1698. SHRI RAMSINH RATHVA: Will the Minister of FINANCE be pleased to state:

- (a) whether for the purpose of classification of a product for Central excise duty, the meaning and interpretation of product as done by the concerned administrative Ministry of Government is taken into consider or it is only as per the understanding of the product by the Ministry of Finance that the item is classified; and
- (b) in case where the interpretation of a product by the Ministry of Finance and the concerned administrative Ministry differ, which interpretation is taken as valid?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) While the views of the concerned Administrative Ministry are taken into consideration for issuing any general guidelines by the Central Board of Excise & Customs the interpretation given by the Board would only be valid under the Central Excise law, However, the classification of a product in individual cases is made by the proper of cer vested with quasi-judicial powers, under Excise Laws, in accordance with the statutory provisions contained in the Central Excise Tariff, In case of dispar-Central excise laws provide for status appeals against the decision of the propofficer, like appeals to Customs Fig. and Gold Control Appellate Tribut. High Courts and Supreme Court.

निर्यातोःमुखी उद्योग द्वारा निर्यात

1699. श्री रजनी रंजन साह वाणिज्य मंत्री यह बताने की 7. कि:

- (क) क्या यह सच है कि भगता संतलने की स्थिति में सुधार करने लिए भारत सरकार द्वारा निर्यातीनम् उद्योगों को कई सुविधाएं प्रदान कि जाने के बावजुद देश के कुल निर्यात इन उद्योगों का हिस्सा नगण्य है
- (ख) यदि नहीं, तो 198₆— ् ग्रौर 1987-88 के दौरान किए का कुल निर्यात में से मुक्त व्यापार क्षेत्रों हाः किए गए निर्यात का प्रतिशत किनना श्रौर उससे कितनी विदेशी मद्रा गर्ि की गई ?

वाणिज्य महालय में रज्य 🔭 (श्री पी० ग्रार० दास संशी) : (क) ग्रांस 🗀 🔻 देश के 6 निर्यात संसाधन क्षेत्रों (ई 🕏 जेड) में से **चार क्षेत्रों** को ग्रभी हान में ही स्थापित किया गया है। ग्रब ना कांडला और वस्वई में सांतात्रज किन क्षेत्रों द्वारा सर्वाधिक निर्यात क्या क्या है । इन निर्यातों में 1980-81 के 15 करोड़ रुपए से 1987-88 मे करोड़ रुपये के स्तर तक महत्वपूर्ण कि हुई । इन क्षेत्रों से निर्यात की जाने वाली मदें मख्यतया ग्रौद्योगिक उत्पाद ह निर्यात की प्रगति ग्रौद्योगिक एवतो की संख्या ग्रीर विनिर्माण की मदों से मस्ब-धित हैं । सांताकज इलेक्ट्रोनिक्स प्रोमेगिय जोन देश में इलेक्ट्रानिक उत्पाद के लगभग 40 प्रतिशत तक निर्यात में नहवंग करती है। इन क्षेत्रों से नियति का ग्राकलन